
 सत्यमेव जयते	<p>केन्द्रीय कर, केन्द्रीय उत्पाद-शुल्क एवम सेवा कर सहायक आयुक्त का कार्यालय, उप्पल मंडल OFFICE OF THE ASSISTANT COMMISSIONER OF CENTRAL TAX UPPAL DIVISION दूसरा तल, 'एलीगेंट एडिफिस', 3-4-118/2 NR, रामंतपुर, हैदराबाद-500013 2nd FLOOR, 'ELEGANT EDIFICE', 3-4-118/2 NR, RAMANTHAPUR, HYDERABAD-500013</p>	
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C.No. IV/16/14/2023-Legacy Cell

Dated: 16.10.2023.

To

Shri. Theegala Venkateswar Rao,
The Interim Resolution Professional/ Resolution Professional,
Plot No. 99, NCL Colony, Pet Basheerbagh,
Hyderabad - 500014.

Sir,

**Sub:- Initiation of Corporation Resolution Process against M/s. SSB
Structural & Galvanizing Private Limited- Submission of claim - Reg.**


Please refer to the Public Announcement dated 01.10.2021 initiating the Corporation Resolution Process against M/s. SSB Structural & Galvanizing Private Limited and Hon'ble NCLT's Order dated 04.10.2023 in IA (IBC)/1166/2023 in CP (IB) No. 720/9/HDB/2019 directing RP to consider the Department's claim. (copy enclosed)

2. Hence, as required under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the claim of the department is attached in FORM B herewith for necessary consideration.

3. Please acknowledge the receipt of the claim.

Yours faithfully,

Encl: As above.


(P. MOHAN VAMSI)
ASSISTANT COMMISSIONER,
UPPAL GST DIVISION.

Copy to
The Assistant Commissioner, Legacy Cell,
Secunderabad Commissionerate.

FORM B
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
[Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date: 16.10.2023

To
 Shri. Theegala Venkateswar Rao,
 The Interim Resolution Professional/ Resolution Professional,
 Plot No. 99, NCL Colony, Pet Basheerbagh,
 Hyderabad – 500014.

From
 The Assistant Commissioner of Central Tax,
 Uppal GST Division,
 2nd floor, Elegant Edifice, 3-4-118/2 NR,
 Ramanthapur, Hyderabad – 500013.

Subject: M/s. SSB Structural & Galvanising Pvt. Ltd. – NCLT - Submission of proof of claim – Reg.

Sir,

I, P. Mohan Vamsi, Assistant Commissioner of Central Tax, Uppal GST Division, Secunderabad Commissionerate hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s. SSB Structural & Galvanising Pvt. Ltd, Cherlapally, Hyderabad and M/s. SSB Structural & Galvanising Pvt. Ltd, Nacharam, Hyderabad. The details for the same are set out below:

Particulars:		
1.	NAME OF OPERATIONAL CREDITOR	CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS, DEPARTMENT OF REVENUE, MINISTRY OF FINANCE.
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	GOVERNMENT ORGANISATION
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	The Assistant Commissioner of Central Tax, Uppal GST Division, Secunderabad Commissionerate, 2 nd floor, Elegant Edifice, 3-4-118/2 NR, Ramanthapur, Hyderabad – 500013 E-mail: cgst.upldiv@gov.in
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Central Excise, Service Tax & GST dues of Rs. 7,47,74,468/- (Demand Rs. 3,73,69,134 + Penalty Rs. 3,73,69,134 + late fee Rs. 36,200) along with applicable interest.
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Order-in-Original No. 04/2020-21-Sec-Adjn-Commr(CE) dated 28.04.2023

6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	1. Non-payment of Central Excise duty on galvanizing of tower parts. 2. Non-reversal of CENVAT credit under Rule 6(3) of the CENVAT Rules, 2004 and amount of 6% payable relating to non-excisable goods – Zinc Ash sold. 3. Non-payment of service tax, Swachh Bharat Cess and Krishi Kalyan Cess and Non-filing of ST-3 returns for the period ending 03/2017 & 06/2017. 4. Late fee for delayed filing of ST-3 returns. 5. Non-payment of interest for the period FY 2017-18 & 2018-19.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Being a Government Organization the account details will be intimated later
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NONPAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	Order-in-Original No. 04/2020-21-Sec-Adjn-Commr(CE) dated 28.04.2023

Signature of operational creditor or person authorised to act on his behalf
[Please enclose the authority if this is being submitted on behalf of an operational creditor]



Name in BLOCK LETTERS	P. MOHAN VAMSI
Position with or in relation to creditor	ASSISTANT COMMISSIONER OF CENTRAL TAX UPPAL GST DIVISION, SECUNDERABAD COMMISSIONERATE
Address of person signing	ASSISTANT COMMISSIONER OF CENTRAL TAX UPPAL GST DIVISION, 2 ND FLOOR, ELEGANT EDIFICE, 3-4-118/2 NR, RAMANTHAPUR, HYDERABAD - 500013.

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, P. Mohan Vamsi, Assistant Commissioner of Central Tax, Uppal GST Division, Secunderabad Commissionerate, do hereby declare and state as follows: -

1. M/s. SSB Structural & Galvanising Pvt. Ltd, Cherlapally, Hyderabad and M/s. SSB Structural & Galvanising Pvt. Ltd, Nacharam, Hyderabad, the corporate debtor was, at the insolvency commencement date, being the 1st day of October 2021, actually indebted to me for a sum of **Rs. 7,47,74,468/-**.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Order-in-Original No. 04/2020-21-Sec-Adjn-Commr(CE) dated 28.04.2023.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.


Date: 16.10.2023
Place: Hyderabad


(P. MOHAN VAMSI)
(Signature of the claimant)

VERIFICATION

I, P. Mohan Vamsi, Assistant Commissioner of Central Tax, Uppal GST Division, Secunderabad Commissionerate, the claimant herein above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified in Hyderabad on this 16th day of October, 2023.


(P. MOHAN VAMSI)
(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: SHRI. RAJEEV BHARDWAJ – HON'BLE MEMBER (J)
CORAM: SHRI. SANJAY PURI - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 04.10.2023, At 11:00 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Contempt A(IBC)/5/2023 IA (IBC)/256/2022 IA (IBC)/221/2023 IA (IBC)/222/2023 IA (IBC)/1166/2023 in CP(IB) No.720/9/HDB/2019
NAME OF THE COMPANY	SSB Structural & Galvanising Pvt Ltd
NAME OF THE PETITIONER(S)	Bharat Industrial Corporation
NAME OF THE RESPONDENT(S)	SSB Structural & Galvanising Pvt Ltd
UNDER SECTION	9 of IBC

ORDER

Contempt A(IBC)/5/2023

Present: Ld. PCS Ms. Devangi on behalf of Ld. Counsel Mr. Y. Suryanarayana
for the Applicant.
None for the Respondent.

Proof of service filed. Despite service, none appears for the Respondent. Hence,
proceeded set ex-parte.

IA (IBC)/256/2022

Present: Ld. PCS Ms. Devangi on behalf of Ld. Counsel Mr. Y. Suryanarayana
for the Applicant.

Matter is adjourned to 07.12.2023.

IA (IBC)/221/2023

Present: Ld. PCS Ms. Devangi on behalf of Ld. Counsel Mr. Y. Suryanarayana
for the Applicant.

Matter is adjourned to 07.12.2023.

IA (IBC)/222/2023

This application has been filed to condone the delay of 38 days for initiation of liquidation. The reasons for late initiation of liquidation have been explained in the application which are justifiable. Accordingly, delay in filing such application is condoned.

IA (IBC)/1166/2023

Claim has been filed on 27.02.2023, while it should have been filed on or before 15.10.2023. Keeping in view the circumstances of the case, we think that reasons for filing the claim late are bonafide. Accordingly, the delay is condoned and RP is directed to consider the claim.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**